

**CM-2826-CII-2020 in/and
FAO-1100-2020 (O&M)**

Pushpa Vs. General Insurance Corporation of India

Present: Mr. Krishan Kumar Thakur, Advocate
for the appellant.

Mr. Satbir Singh Goripuria, DAG, Haryana.

Mr. Nirmaljit Singh Diwana, Senior DAG, Punjab.

Mr. Avinit Avasthi, Additional Standing Counsel, U.T., Chd.

Learned counsel appearing on behalf of the U.T., Chandigarh, has handed over an additional affidavit dated 28.09.2026 of Mr. Lakshay Pandey, Deputy Superintendent of Police Traffic (R&D), Road Safety, U.T., Chandigarh, in Court today. Same is taken on record, subject to all just exceptions.

Learned counsel appearing on behalf of the State of Punjab, State of Haryana as well as the U.T., Chandigarh, are directed to place on record the requisite data with regard to the number of 'hit and run' cases reported after implementation of the 2022 Scheme, up to 30.09.2026. The said data shall also indicate the number of cases which have been decided, the number of cases pending, and the status of disbursement of compensation in the decided cases.

Learned counsel appearing on behalf of the State of Haryana also seeks an accommodation to place on record an affidavit with regard to the claim of the present appellant arising out of the death of her husband, namely Late Raghbir @ Sunil, who is stated to have died in a motor vehicular accident on 19.11.2017, in respect of which a case bearing FIR No.144 dated 05.04.2018 was registered under Sections 279 and 304-A of the Indian Penal Code at Police Station Kundli, Sonipat.

List on 28.10.2026.

Needful be done on or before the next date of hearing.

28.09.2026
Apurva

(HARSH BUNGER)
JUDGE